

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 83/MP/2023**

- Subject** : Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 5(1)(b) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the order dated 30.11.2022 of the Commission in Petition No. 247/MP/2021, seeking approval for providing on Lease/License basis the Land at various sub- stations of Petitioner to its Wholly Owned Subsidiary Company (WOS) - Powergrid Teleservices Limited for undertaking Data Center activities viz. Trivandrum, Yelahanka, Chennai, Puducherry, Hyderabad, Mapusa, Pune, Padghe, Indore, Bachau, Jhatikara, Kishenpur, Subhashgram, Pandiabili, Silchar.
- Date of Hearing** : 6.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondent** : Ajmer Vidyut Vitran Nigam Ltd. & other 47 Discoms of all India
- Parties present** : Shri Ravi Sharma, Advocate, MPPMCL and Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.

**Record of Proceedings**

The matter was not listed today. The matter was taken up at the instance of the learned counsel for MPPMCL and Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd. He submitted that he missed the last date of hearing and, as a result, did not get an opportunity to make the submissions and requested to relist the matter.

2. The Commission allowed the request of MPPMCL and Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.
3. Accordingly, the matter will be listed on 24.11.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

